

MR. SPEAKER : The question is :

12.12 hrs.

[English]

MATTERS UNDER RULE 377

(i) Delay in Establishing the Proposed Railway Coach Factory at Mohanpur in district Mirzapur (U.P.)

SHRI RAM PYARE PANIKA (Roberts-ganj) : In the year 1980, after the general elections a proposal was sponsored by the Ministry of Railways for establishment of Railway Coach factory at Mohanpur, District Mirzapur, U.P. The then Chief Minister, U.P. (now Finance Minister Central Government) had also agreed to provide 1200 acres land free of cost. The site is on the Road from Allahabad to Howrah and close to Railway Station Pahara on Delhi-Howrah route.

This project was cleared by the then Railway Minister but has remained unimplemented so far.

Since this fact is known to the people of the area its non-implementation has led to agitations, hunger strikes and ultimate boycott of Central elections 1985 by a sizeable number of youth.

Through you, Sir, I would like to draw the attention of Hon'ble Railway Minister to look into this on priority basis and issue orders for implementation of this project at Mohanpur.

[Translation]

(ii) Demand for increase in the Scholarship amount given to Scheduled caste, Scheduled Tribe Students.

SHRI MAHABIR PRASAD (Bansgaon);

Mr. Speaker, Sir, through you, I would like to draw the attention of the Central Government regarding the need to increase the amount of scholarship given by the Central Government to Scheduled castes Scheduled Tribes' backward classes and other weaker sections living in the entire Uttar Pradesh or other States.

"That in pursuance of Rule 4 (vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

*The motion was adopted*

(vi) Employees State Insurance Corporation

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : I beg to move :

"That in pursuance of Section 4 (i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provision of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 4 (i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provision of the said Act."

*The motion was adopted.*